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LOANS GIVBN TO DISPLACED STUDENTS FOR STUDIES ABROAD

- •196. DR. R. P. DUBE: Will the Minister Dor REHABILITATION be pleased to refer to page 21 of his Ministry's Report for 1953-54 and state:
- (a) the number of displaced students who have been granted loans for their studies abroad and the amount of loans given;
- (b) how many of them were prosecuting legal studies abroad;
- (c) whether any of them has so far come back to India after completion of his studies;
- .(d) whether the loans are being recovered from those who have come back?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHONSLE): (a) 99 and Rs. 7 15 lakhs approximately.

- (b) Five.
- (c) Yes.
- (d) Yes; in most cases.

DR. HI. P. DUBE: Will the Minister kindly state why these people are being given legal training abroad? Are there not facilities in our own country to turn out fully qualified lawvers?

- SHRI J. K. BHONSLE: These students were already there in foreign countries when the partition took place, and if the Government of India had not gone to their help, on the recommendation of our embassies, these unfortunate fellows would have been stranded.
- DR. R. P. DUBE: What are the various subjects in which the students are trained? Has the Minister got a :11st of subjects?
- SHRI J. K. BHONSLE: Mechanical and Electrical Engineering. A few

them have taken up medical studies. There are five law students.

- DR. R. P. DUBE: Have the Government recovered any money from these people?
- SHRI J. K. BHONSLE: Yes, Sir, we have. In 23 cases we have recovered the full amounts; in 11 cases w« have postponed recovery; part recoveries have been made from four people; and in 22 cases recoveries are going on regularly. Two have refused to pay and we are taking legal action against them
- Dr. RAGHUBIR SINH; May I know whether all the law students who were then studying abroad have returned to India fully qualified?
- SHRI J. K. BHONSLE: Out of th* 99, 72 have returned, but how many law graduates have returned, I am not in a position to say.

VERIFICATION OF CLAIMS BY THE CENTRAL CLAIMS ORGANISATION

- *197. DR. R. P. DUBE: Will the Minister for REHABILITATION be pleased to refer to paragraph 71 (i) on page 24 of his Ministry's Report for 1953-54 and state:
- (a) whether any more claims than those mentioned in that paragraph have since been verified by the Central Claims Organisations of the Indian and Pakistan Governments; and
- (b) how long it would take to complete the verification of the 15,000 claims which were pending with the Indian Central Claims Organisation?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J. K. BHONSLE): (a) Yes: 1,616 claims were verified and transmitted to Pakistan by the Central Claims Organisation (India), while the Central Claims Organisation (Pakistan) has verified and transmitted to India 422 claims.

(b) State Governments are responsible for verification and necessary steps have been taken to expedite it. : No definite period can be specified in advance for the completion of the work.

Oral Answers

- DR. EJ. P. DUBE: Is there any parity maintained between the two sides? I find that nearly 1600 claims were verified by us while they have verified only 400 cases. May I know why the Government of India is so keen on putting in their claims and the other side is so slow about it?
- SHRI J. K. BHONSLE: It is up to us to do our work in good faith •and expect the other side to reciprocate.

SALE AND MANUFACTURE OF LIQUOR

- *198. SHRI D. NARAYAN: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) the Statewise distribution of im ported liquor for sale; and
- (b) whether any foreign variety of liquor is being manufactured in India at present?
- THE MINISTER FOR COMMERCE '(SHRI D. P. KARMARKAR): (a) Information is not available.
- (b) If the hon. Member means liquor of similar varieties as are imported the answer is in the affirmative.
- SHRI D. NARAYAN: May I know as to how many of these factories are there in the country?
- SHRI D. P. KARMARKAR: I should like to have notice for that.
- MR. DEPUTY CHAIRMAN: This is about imported liquor, but you ask •questions about the number of factories. How is it relevant?
- SHRI D. NARAYAN: It is relevant cto the second part of my question.

SHRI D. P. KARMARKAR: Of course, my hon, friend is keenly interested in this, I know. For ale and beer, there are three factories and regarding wines and other kinds of liquors, I find that the number of factories is about 15.

to Questions

- SHRI D. NARAYAN: May I know for how many years these factories have been working and whether any of them started working after 1947?
- SHRI D. P. KARMARKAR: I should like to have notice for that.
- DR. P. C. MITRA: What are the agencies which import foreign liquor?
- SHRI D. P. KARMARKAR: The names of the importers? I should like to have notice.
- SHRIMATI VIOLET ALVA: It is the same question actually. How many licensees are there in this country who import foreign liquor?
- SHRI D. P. KARMARKAR: I want notice
- SHRIMATI VIOLET ALVA: I do not want the names but only the number.
- SHRLD P KARMARKAR: I want notice for that also.
- SHRIMATI SAVITRY NIGAM: One of the Directive Principles of State policy in our Constitution says that the State must gradually proceed towards total prohibition. May I know how far the States have succeeded in the implementation of this directive?
- MR. DEPUTY CHAIRMAN: It is a larger question.
- SHRI D. NARAYAN: May I have the figures for the imports of foreign liquors during the last three years? Are they on the increase or on the decrease?
- SHRI D. P. KARMARKAR: I shall give the figures in value for the imports of liquor.